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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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W.P.(CRL) 1205/2026

RAM KRIPAL

.....Petitioner

Through: Mr.Anubhav Tyagi &  
Mr.Partha Sharma, Adv. along  
with the petitioner in person.

versus

STATE (NCT OF DELHI) & ANR.

.....Respondents

Through: Mr.Abhinav Kumar, Adv. for  
Mr.Sanjay Lao, Standing  
Counsel (Crl.) for the State  
along with Insp. Surender  
Singh, SI Anjali, PS  
Kanjhawala.

Ms.Ruqyya present in person in  
Court.

Respondent No.2 in person.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MR. JUSTICE RAVINDER DUDEJA**

**ORDER**

**18.04.2026**

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1. The present Writ Petition has been filed under Article 226 of the Constitution of India read with Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 ('BNSS'), seeking issuance of a Writ in the nature of Habeas Corpus, directing the respondents to produce Ms.Ruqyya.

2. Pursuant to our order dated 15.04.2026, the amended memo of parties has been filed by the petitioner. The same is taken of record.

3. Ms.Ruqyya has also appeared before us in person. We have



interacted with her, her father, that is, the respondent no.2, and the petitioner.

4. Ms. Ruqyya has emphatically stated that she wishes to reside with the petitioner and in fact the petitioner and Ms.Ruqyya are going to get married soon. The petitioner, of course, wishes for her to come and reside with him.

5. As far as the father of Ms.Ruqyya is concerned, he seems to be opposed to the alliance of his daughter and the petitioner. He states that if she chooses to go with the petitioner, he shall not like to have any contact with her in the future.

6. Be that as it may, as Ms.Ruqyya is major and has decided to reside with the petitioner, she shall be free to do so.

7. Keeping in view the sensitivity of the issue involved and apprehension expressed by the petitioner, we request the learned Counsel for the State to ensure that the petitioner and Ms.Ruqyya are provided with an escort to drop them at the place where they wish to reside for the present.

8. The Beat Constable of the concerned area will also share his/her number with the petitioner and Ms.Ruqyya, so that they may contact him/her in case of any emergency.

9. The petition is disposed in the above terms.

**NAVIN CHAWLA, J**

**RAVINDER DUDEJA, J**

**APRIL 18, 2026/rv/ik**